

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-462/ND/2020**

**IN THE MATTER OF:**

**M/s. Sherwin Williams Coating Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Harsh Speciality Coating Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 15.01.2021  
(Virtual Hearing)**

**Coram:**

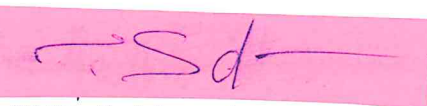
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Mayank Kshirsagar, Mr.  
Parthasarathy Bose, Ms Pankhuri,  
Mr. Mohd. Arif, Advocates.**

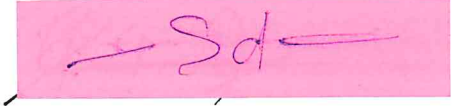
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. Let Registry serve notice on the Corporate-debtor within two weeks. The service of notice by all modes including publication is permitted. Matter is adjourned to **23.02.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**